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Title: Need for establishment of a separate High Court for Telangana.

SHRI GUTHA SUKENDER REDDY (NALGONDA): I would like to draw the attention of the Hon'ble Minister for Law and Justice towards the setting up of a separate High Court for newly formed Telangana State. Lack of separate High Court is leading to many difficulties between Andhra Pradesh and Telangana. It was, in fact, a promise and provision made in the Andhra Pradesh Reorganisation Act. Lawyers of the present Andhra Pradesh High Court also went on a strike seeking establishment of separate High Court. Even after a lapse of nearly 2 years of the passing of the Andhra Pradesh Reorganisation Act, no step has been taken by the Government in this matter.

The then Minister for Law and Justice had also assured that he would convene a meeting of both the Chief Ministers of Andhra Pradesh and Telangana along with Chief Justice of present Andhra Pradesh High Court to solve the matter. But the process was shelved as he was shifted to some other Ministry. Parliamentary Affairs Minister Shri Venkaiah Naidu ji also informed the House that the Government is considering to set up a separate High Court for Telangana but the matter is getting delayed inordinately for the reasons not known. Supreme Court also stated that it is the responsibility of the Central Government to establish the High Court and allocate sufficient funds as per the Andhra Pradesh Reorganisation Act.

In view of the above, I strongly urge upon the Government of India to take immediate steps for setting up of a separate High Court for Telangana without any further delay.